

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-208
IB-818/ND/2020

IN THE MATTER OF:

Kkalpana Industries India Ltd
Vs.
Radiant Polymers Pvt Ltd

....Applicant

.....Respondent

SECTION

U/s 9 IBC Code 2016

Order delivered on 10.12.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Rohit Bohra

For the Respondent

: Yogesh Jagia, adv, Alisha Chopra, Adv

ORDER

We have heard Ld. Counsel for the petitioner as well as respondent. Ld. Counsel for the respondent submitted both the parties have filed the application for the settlement in which the defects have been pointed out by the Registry and the same has already removed on 09.12.2020.

Registry is directed to list this IA along with main application on **24.12.2020**.

-Sdr-

(K.K. VOHRA)
MEMBER (T)

-Sdr-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)